O.A.NO.263 OF 2005

ORDER DATED 07.12.07

CORAM: DR.D.K.SAHU, MEMBER(JUDL.)

AND

SHRI C.R.MOHAPATRA, MEMBER(ADMN.)

Mr.P.K.Padhi,Ld.Counsel for the applicant and Mr.U.B.Mohapatra,Ld.SSC for the Union of India/Respondents are present and heard.

- 2. The application is basically for relief to give alternate appointment to the applicant as her services were terminated in accordance with the terms of provisional appointment.
- 3. Ld.Counsel for both the parties submit that the applicant has already been given appointment which too is stated in Annexure-R/3. However, the Ld.Counsel for the applicant submits that the applicant's services having been terminated without any notice, she is entitled to get one month's salary. Ld.SSC for the respondents submits that her services being temporary and regulated by the terms of appointment, she is not entitled to get one month's salary in lieu of the notice.
- 4. As she has already been given alternate appointment, the respondents would do good to consider the representation of the applicant if any, if she has entitled for one month's salary as per rules and terms of appointment.

5. The O.A. is accordingly, disposed of. No order as to costs.

MEMBER(ADMN.)

MEMBER(JUDL.)